

OBITUARY REFERENCE ADDRESS BY HON'BLE MR. JUSTICE RASHMIN MANHARBHAI CHHAYA, CHIEF JUSTICE OF GAUHATI HIGH COURT, GUWAHATI, ON 23.08.2022 AT 3.30 PM, ON ACCOUNT OF SAD DEMISE OF ADVOCATE JOGESWAR SAIKIA AND MEMBER OF THE GAUHATI HIGH COURT BAR ASSOCIATION SITTING IN THE COURT NO.1 (NEW BLOCK).

**THE GAUHATI HIGH COURT AT GUWAHATI
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

BEFORE

**HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE N. KOTISWAR SINGH
HON'BLE MR. JUSTICE L.S.JAMIR
HON'BLE MR. JUSTICE SUMAN SHYAM
HON'BLE MR. JUSTICE KALYAN RAI SURANA
HON'BLE MR. JUSTICE NELSON SAILO
HON'BLE MR. JUSTICE AJIT BORTHAKUR
HON'BLE MR. JUSTICE SANJAY KUMAR MEDHI
HON'BLE MR. JUSTICE MANISH CHOUDHURY
HON'BLE MR. JUSTICE SOUMITRA SAIKIA
HON'BLE MR. JUSTICE PARTHIVJYOTI SAIKIA
HON'BLE MR. JUSTICE ROBIN PHUKAN
HON'BLE MRS. JUSTICE MALASRI NANDI
HON'BLE MR. JUSTICE ARUN DEV CHOUDHURY
HON'BLE MRS. JUSTICE SUSMITA PHUKAN KHAUND
AND
HON'BLE MRS. JUSTICE MITALI THAKURIA**

Reference by :

1. Mr. Bimal Chetri, Vice-President, Gauhati High Court Bar Association.
2. Mr. Satyadhar Matak, President, Gauhati High Court Advocates' Association.
3. Mr. G.N. Sahewalla, Chairman of Bar Council of Assam, Nagaland, Mizoram, Arunachal Pradesh and Sikkim.

4. Mr. Dipankar Nath, Senior Govt. Advocate, Assam.
5. Mr.B.D. Goswami, Additional Advocate General, Arunachal Pradesh.
6. Mr.Anjan Kalita, Additional Advocate General, Mizoram.
7. Mr. R.K. Deb Choudhury, Assistant Solicitor General of India.
8. Ms. T. Khro, Additional Advocate General, Nagaland

Reply by: Hon'ble the Chief Justice

1. My esteemed Sisters and Brother Judges.
2. Mr. Bimal Chetri, Vice-President, Gauhati High Court Bar Association.
3. Mr. Satyadhar Matak, President, Gauhati High Court Advocates' Association.
4. Mr. G.N. Sahewalla, Chairman of Bar Council of Assam, Nagaland, Mizoram, Arunachal Pradesh and Sikkim.
5. Mr. Dipankar Nath, Senior Govt. Advocate, Assam.
6. Mr.B.D. Goswami, Additional Advocate General, Arunachal Pradesh.
7. Mr.Anjan Kalita, Additional Advocate General, Mizoram.
8. Mr. R.K. Deb Choudhury, Assistant Solicitor General of India.
9. Ms. T. Khro, Additional Advocate General, Nagaland
10. Members of Judicial Service and Registry.

Today, we have assembled here to mourn the sad demise of Advocate Jogeswar Saikia who left us for heavenly abode on 16th August, 2022 due to illness. At the time of his death he was about 74 years.

Late Jogeswar Bora was born on 1st November, 1948 at Narayanpur, Tatibahar in Lakhimpur district of Assam. He completed his matriculation from Narayanpur High School, Lakhimpur in the year 1968 and obtained his graduation from commerce stream from J.B College, Jorhat in the year 1977. Late Saikia obtained LL.B degree in the year 1985 from Gauhati University and got himself enrolled as an Advocate on 16th August, 1985.

Late Saikia has left behind him his wife Smti Niva Rani Saikia and two sons Sri Partha Sarathi Saikia, who is a railway engineer and Sri Debabrata Saikia, who is a practicing lawyer in this High Court.

As I have joined recently, I have had no opportunity to meet Late Saikia, but I am told that he was loved and respected by all for his gentle approach and for his fair and courteous submissions in the Court. His death is a great loss, not only, to his family but also to the legal fraternity.

I and my colleagues on the Bench, fully associate with the sentiments and feelings expressed by the members of the Bar. I, on my

personal behalf and on behalf of my esteemed colleagues on the Bench and members of the Registry convey our heartfelt condolences to the members of the bereaved family and pray the Almighty to grant eternal peace to the departed soul and give sufficient strength and courage to the members of the family to bear the irreparable loss.

As a mark of respect to the departed soul, I request the learned members of the Bar and Bench to observe a minute's silence.

The Court work on the judicial side will remain suspended for the rest of the day as a mark of respect to the departed souls.

The Registry is directed to communicate the proceedings and convey our heartfelt condolences to the members of the bereaved family.

Sd/-
(R. M. Chhaya)
Chief Justice
Gauhati High Court,
Guwahati